



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 25th September, 2019

SRO:- 546 Whereas, on 14-08-2014 Police Station Kothibagh received an information through reliable sources to the effect that two unknown women at the behest of Chairperson Dukhtaran-i-Milat outfit Asiya Indrabi hoisted National Flag of Paksitan at Iron grills of Pratab Park near Bisco School, Shiekh Bagh with intention to instigate the people of Kashmir against the sovereignty of Union of India, the said action has encouraged and furthered agenda of banned terrorist organizations, who are working for secession of State of J&K from Union of India and its merger with Pakistan; and

2. Whereas, a case FIR No. 68/2014 U/S 124-A RPC, 13 ULA(P) Act 1967 was registered at Police Station, Kothibagh Srinagar and investigation was taken up; and

3. Whereas, during the course of investigation, site plan of place of occurrence was prepared and the National Flag of Pakistan was seized as piece of evidence and seizure memo was prepared. Statement of witnesses acquainted with facts and circumstances of case were recorded U/S 161 Cr.PC and 164-A Cr.PC. During further course of investigation newspaper "Daily Kashmir Observer" in which the news regarding occurrence was published was seized in the instant case as corroborating evidence. Investigation conducted revealed that accused Syed Asiya Indrabi W/O Ashiq Hussain Fakhtoo @ Dr Qasim R/O 90 Feet Road Soura Srinagar had hoisted National Flag of Pakistan with the aid and assistance of two unknown women with the intention to instigate the people of Kashmir against the sovereignty of Union of India and furtherance of agenda of banned terrorist organizations active in the State, who are working for Secession of State of J&K from Union of India and its merger with Pakistan. Evidence collected has prima facie established a case punishable u/s 13 UAP Act, 1967 124-A RPC against Syed Asiya Indrabi W/O Ashiq Hussain Fakhtoo @ Dr. Qasim R/O 90 Feet Road Soura Srinagar and two unknown women who could not be traced/identified; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite

conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for her prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Syed Asiya Indrabi W/o Ashiq Hussain Fakhtoo @ Dr. Qasim R/o 90 Feet Road Soura Srinagar for the commission of offences punishable U/S 13 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.68/2014 of P/S Kothibagh Srinagar.

By order of Government of Jammu and Kashmir.

Sd/-

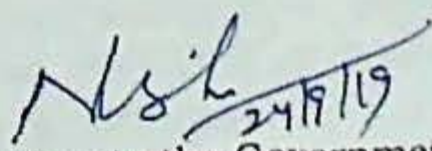
Principal Secretary to the Government
Home Department

Dated: 25.09.2019

No. Home/Pros/71/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanc-58/S/2018-28029-31 dated 13/05/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


24/9/19
Under Secretary to the Government
Home Department